

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

118. I.A. 1988/2022

IN C.P.(IB)-3844(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **01.04.2024**

NAME OF THE PARTIES: State Bank of India

V/s.

Bilpower Limited.

***Appearance***

**For Liquidator:** Adv Shradha Patil i/b Indialaw LLP is present through  
VC.

**For Respondent:** Adv. Kairav Trivedi PCA for R-2, Adv. Nirali Atha i/b  
Dua Associates – R-12 in I.A. 1988/2022, Adv  
A.P.Steenson i/b APS law Associates for R-1 in  
I.A.1988/2022 in C.P.(IB)3844(MB)/2019

SECTION 7 OF IBC, 2016

---

**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 1988/2022**

Ld. Counsel for the RP submits that despite various efforts, R-13, R-15, R-16 and R-17 could not be served through post or email therefore seeks permission to serve them by substituted mode. Request considered. Permission is granted to serve balance respondents by substituted mode. Let the same be done within three weeks and file service affidavit.

List on **15.05.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)

//NSW//